

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:107  
ANSWERED ON:05.12.2013  
DRUNKEN PILOTS  
Yadav Shri Ranjan Prasad

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) the total number of pilots found to be drunk before operation flight during each of the last three years, airline-wise;
- (b) the action taken against them;
- (c) whether there is move to make current/ existing rules in this regard more stringent; and
- (d) if so, the details thereof?

**Answer**

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. c. VENUGOPAL)

(a) & (b): 83 Pilots have tested alcohol positive during pre-flight medical examination for consumption of alcohol during last three years as detailed below.

Year	No. of Pilots
2010	25
2011	17
2012	41

During this period 02 Pilots were tested 2nd time positive and their privileges of license were suspended for 05 years. . Airline-wise details of these cases along with the action taken by the DGCA is enclosed at Annexure.

(c) & (d): No Madam. The current/existing rules in this regard are adequately stringent for taking action against pilots found positive in Breath Analyser (BA) test.

As per the current regulation, CAR Section 5 ,Series F Part-III, Para 7.1(available on DGCA website [www.dgca.nic.in](http://www.dgca.nic.in)), if pilot tested BA positive during Pre-Flight Medical for the first time, the privileges of pilot licence held are suspended for 03 months, and same is endorsed on the pilot licence.

On being detected BA positive second time, the privileges of pilot licence held are suspended for 05 years, and same is endorsed on the pilot licence.